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THE
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VOLUME I, 1939

(23rd January to 18th April, 1939)

FIFTH SESSION

OF THE

FOURTH COUNCIL OF STATE, 1939

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COUNCIL OF STATE.

Saturday, 1st April, 1939.

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

CENTRAL ADVISORY COUNCIL FOR RAILWAYS.

THE HONOURABLE THE PRESIDENT : Honourable Members, I have to inform the Council that as a result of the election held on the 30th March, 1939, the following six non-official Members have been elected to serve on the Central Advisory Council for Railways :

1. The Honourable Sardar Buta Singh.
 2. The Honourable Mr. V. V. Kalikar.
 3. The Honourable Lt.-Col. Sir S. Hissamuddin Bahadur.
 4. The Honourable Sir David Devadoss.
 5. The Honourable Mr. M. N. Dalal.
 6. The Honourable Haji Syed Muhammad Husain.
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STANDING COMMITTEE FOR THE DEPARTMENT OF COMMUNICATIONS.

THE HONOURABLE THE PRESIDENT : With reference to the announcement made by me on the 28th March, 1939, regarding nominations to the Standing Committee to advise on subjects other than " Roads " dealt with in the Department of Communications, I have to announce that the following Honourable Members have been nominated for election to that Committee :

1. The Honourable Rai Bahadur Lala Ram Saran Das.
2. The Honourable Mr. Abdul Razak Hajee Abdul Sattar.
3. The Honourable Mr. Susil Kumar Roy Chowdhury.

There are three candidates for three seats and I declare them duly elected.

BILL PASSED BY THE LEGISLATIVE ASSEMBLY LAID ON THE TABLE.

SECRETARY OF THE COUNCIL : Sir, in pursuance of rule 25 of the Indian Legislative Rules, I lay on the table copies of the Bill to provide for the registration of foreigners in British India, which was passed by the Legislative Assembly at its meeting held on Friday, the 31st March, 1939.

MESSAGE FROM THE LEGISLATIVE ASSEMBLY.

SECRETARY OF THE COUNCIL : Sir, the following message has been received from the Secretary of the Legislative Assembly :

" I am directed to inform you that, in accordance with rule 36 (1) of the Indian Legislative Rules, the amendments made by the Council of State in the Bill to amend the Employment of Children Act, 1938, were taken into consideration by the Legislative Assembly at its meeting held on Friday, the 31st March, 1939, and that the Assembly has agreed to the amendments ".

STATEMENT OF BUSINESS.

THE HONOURABLE THE PRESIDENT : Honourable Members, we will meet on Monday, the 3rd April for the performance of the Mace presentation ceremony, and on the 4th we shall take up the Bill which has been laid on the table today. Other business will be announced later.

The Council then adjourned till Eleven of the Clock on Monday, the 3rd April, 1939.